

(2012) 11 MAD CK 0324

In the Madras High Court

Case No : Writ Petition No. 29824 of 2012

Micro Carbonates (P) Ltd.

APPELLANT

Vs

Assistant Commissioner of Customs (Refunds), Office of the
Commissioner of Customs, Custom House, 60, Rajaji Salai,
Chennai-600001

RESPONDENT

Date of Decision : 06-11-2012

Acts Referred:

Citation : (2012) 11 MAD CK 0324

Hon'ble Judges : R. Sudhakar, J

Bench : Single Bench

Advocate : Joseph Prabakar, for the Appellant; Kumar Pal R. Chopra, for the Respondent

Judgement

Honourable Mr. Justice R. Sudhakar

1. This Writ Petition is filed praying to issue a Writ of Certiorarified Mandamus, to call for the order-in-Original No. 19466/12 dated 18.9.2012 in F. No. S24/4%AD/1232-12 refunds and Job No. 2-0514/12 passed by the respondent and to quash the same as arbitrary and illegal and direct the respondent to grant refund to the petitioner. Mr. Kumar Pal R. Chopra, learned counsel takes notice for the respondent. By consent, the writ petition is taken up for final disposal.

2. There is an effective alternative remedy against the order under challenge. Petitioner has to pursue such remedy in accordance with the law. As and when the appeal is filed in order, the appellate authority is required to consider and dispose the same expeditiously. The Writ Petition is disposed of as above. No costs.